

responsible for tackling situations arising from road/rail blockades. No specific guidelines have been issued in this regard. However, action as deemed fit under the law is initiated by the state governments and the railways to prevent/lift blockades. Further, advisories have been issued to the concerned state governments from time to time. Also Central Armed Police Forces (CAPFs) are made available to the state governments on their request.

(b) Governments of Haryana, Rajasthan and Manipur had requested for deployment of additional CAPFs during the year 2010 and 2011.

(c) Various measures have been taken to meet the challenge of frequent economic blockades in Manipur, which *inter-alia* include strengthening the alternative route through NH 53, augmentation of the storage capacity of petroleum and food grains etc.

Recognition to Rajasthani language

†4426. SHRI ASHKALI TAK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Rajasthan Legislative Assembly by passing it unanimously had submitted proposals to Central Government for recognizing Rajasthani language;

(b) if so, by when Rajasthani language will be granted recognition considering the sentiments of the public; and

(c) the details of the literator of Rajasthani language conferred with the National level awards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) No proposal has been received from Rajasthan Legislative Assembly for recognizing Rajasthani Language. However, a resolution was passed by State Legislature of Rajasthan on 25.8.2003 to include Rajasthani Language in the Eighth Schedule to the Constitution of India, which was sent by the State Government of Rajasthan to Government of India.

There are no criteria laid down in the Constitution for inclusion of languages in the Eighth Schedule. A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. In a reference, Department of Personnel & Training

† Original notice of the question was received in Hindi.

has informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule and they have constituted a High Level Standing committee to examine the modalities for implementing the recommendations of the Parliamentary Resolution in a manner consistent with the high standards of UPSC, for the existing languages in the Eighth Schedule. In view of this, it has been decided to await the report of the High Level Standing Committee and Government's decision to be taken thereon after which a fresh assessment of the demands of inclusion of more languages will be made and a decision on Dr. Sitakant Mohapatra Committee's Report taken.

(c) As reported by Ministry of Culture, Sahitya Akademi has been regularly giving Sahitya Akademi Awards in Rajasthani and has so far awarded 40 distinguished writers for their work in Rajasthani language since 1990.

Sale-purchase of land in international border areas

†4427. SHRI ASHKALI TAK : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the length of international boundary of India;
- (b) whether Government keeps an eye on sale-purchase of land by the persons of dubious citizenship or dubious background in international border areas with a security point of view; and
- (c) if so, the details of the transaction during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) India has 15,106.7 Km of land border and a coastline of 7,516.6 Km including island territories.

(b) and (c) Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under entry No. 18 of the State List (List-II) of the Seventh Schedule to the Constitution. No such centralized data is maintained in Ministry of Home Affairs.

Assent to Maharashtra Municipal Corporations, Municipal Councils and MRTP (AMD.) Bill, 2010

4428. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received the additional information sought from the State legislature of Maharashtra regarding Maharashtra Municipal Corporations,

† Original notice of the question was received in Hindi.